

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 07

IA(I.B.C)/ 601(MB)2022 IA(I.B.C)/ 750(MB)2023 IA(I.B.C)/
5628(MB)2023 IN C.P. (IB)/4072(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **17.04.2024**

NAME OF THE PARTIES : **IDBI Bank Limited**

Vs

Powerdeal Energy Systems India Private
Limited

For FC : Adv. Rishi Thakur a/w Adv. Abdullah Qureshi & Adv. Shraddha Patil i/b India Law LLP

For CD : None Present
Section 7 of IBC

ORDER

1.The main C.P has already been transferred to Bench I, further to the clarifications received from the Hon'ble President. In view of the above, all three IAs, IA 601/2022; IA 750/2023; and IA 5628/2023 are de-reserved and sent to Bench I.

2.Counsel for FC submits that the main C.P. is listed before Bench I on 23.04.2024. **Hence, the above may be brought to the notice of Bench I on that day.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)